

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No.125/20

PS Dayalpur

State Vs. Raj Kumar @ Gole

u/s 147/148/149/436 IPC

08.12.2020

This is an application for release of the mobile phones on superdari. Proceedings conducted through VC.

Present: Ms. Pooja Kohli Proxy counsel for the applicant/accused.

Reply is received from the IO.

It has been stated in the reply that the mobile phones of the accused/applicant have been sent to FSL for forensic examination.

In view of the report, the mobile phones cannot be released to the applicant/accused on superdari at present. However, IO is directed to request the FSL to expedite the matter as mobile phones are required by the applicant/accused for personal use.

The application is disposed of with liberty to the applicant/accused to move fresh application as and when FSL examination is complete.

Application stands disposed of.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.08 15:52:41
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020.

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.494/2016
PS: Khajuri Khas
State Vs. Naveen Kumar Lodhi
u/s 63 of Copy Right Act**

08.12.2020

**This is an application seeking direction to IO for
conducting FSL examination of the seized samples of
duplicate.**

Proceedings conducted through VC.

Present: None.

Application be put with case file on date fixed i.e.
22.12.2020 with case file.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.08 15:49:52
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

CIS No.674/2018

u/s 14 of SARFAESI ACT

M/s Reliance Assets Reconstruction Vs. Chandra Kant Singh

08.12.2020

**This is an application seeking redirection to the Court receiver
to comply order dated 27.04.2018.**

Proceedings conducted through VC.

Present: Ms. Shikha Saxena Ld. Counsel for the applicant.
Receiver is absent.

There is no record to show that notice was issued by the Ahlmad to the receiver. Further the Ahlmad has also not brought the main file from the record room and it is not tagged with the application as directed on the last date of hearing.

Issue notice to the Ahlmad to show cause why action should not be taken against him for not complying with the directions issued by the court.

Ahlmad shall file his reply on or before NDOH. In case he fails to file the reply, the intimation shall be sent to the Ld. Principle District & Sessions Judge, North East informing about his conduct.

In the meantime, Ahlmad is also directed to issue fresh notice to the receiver for NDOH. He is also directed to bring the main file from the record room and to tag the same with the application.

Application be listed for consideration on 16.12.2020.

Order be uploaded on the server.

DINESH KUMAR Digitally signed by DINESH KUMAR
Date: 2020.12.08 15:50:10 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.144/20
PS Gokalpuri
U/s 147/148/149/380 IPC
State Vs Ashok @ Akash**

08.12.2020

**This is an application moved on behalf of
applicant/accused seeking extension of bail.
Proceedings conducted through VC.**

Present: Shri R.C.S.Bhadoria Ld. SPP for the State.
Shri Abhinav Jain Ld. Counsel for the
applicant/accused.

At this stage, Ld. Counsel for the applicant/accused
submits that he has instructions to withdraw the application.

Considering the submissions, the application is
disposed of as withdrawn.

Original application be filed in the court within
two days. **Order be uploaded on the server.**

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.08 15:50:27
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.247/2016
PS: Karawal Nagar
State Vs. Amit Kumar
u/s 279/338 IPC**

08.12.2020

**This is an application for change of surety. The
application is received from the Court of Ld. ACMM NE.
Proceedings conducted through VC.**

Present: Shri S.K. Rana Ld. Counsel for the applicant.

At request, be listed on 11.12.2020.

Ahlmad is directed to bring the case file from the
record room and put up the same with the application on date
fixed.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.08 15:52:22
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/0812.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No.101/20

PS: Khajuri Khas

State Vs. Umar Khalid

u/s 147/148/149 IPC

08.12.2020

**This is an application placing on record material facts
and seeking direction on behalf of accused to the IO.**

Proceedings conducted through VC.

Present: Shri Trideep Pias Id. Counsel for the applicant.

Ld. Counsel seeks time for arguments on the application as he has to appear before another court in some urgent matter.

At request, be listed on 14.12.2020.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.08 15:51:08
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.101/20
PS Khajuri Khas
State Vs. Gulfam
u/s 147/148/109/114/149/436 IPC**

08.12.2020

**This is an application for giving direction to the IO to
provide the copy of FSL.**

Proceedings conducted through VC.

Present: None.

It has been informed by the Niab court that the
copy of FSL report has already been supplied to the
applicant/accused as prayed in the application.

In view of the same, the application is disposed of.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.08
15:51:25 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No.39/20

PS Gokalpuri

State Vs. Mohd. Faisal

u/s 147/148/149/436 IPC

08.12.2020

**This is an application for calling report from Jail
Suptt.**

Proceedings conducted through VC.

Present: Shri Mohd. Nazim Ld. Counsel for the applicant.

No report is received from the Jail Suptt. as
directed vide previous order.

Fresh notice be issued to the Jail Supdtt. concerned to
furnish the status in relation to all the cases in which
applicant/accused Mohd. Faisal is in custody at present. Report
be filed in the court on 15.12.2020.

Order be uploaded on the server.

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**At this stage it has been informed that the report has been
received from the Jail. It be tagged with the application. Be
listed on date fixed.**

DINESH KUMAR

Digitally signed by DINESH
KUMAR
Date: 2020.12.08 15:51:46 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No.100/20

PS Khajuri Khas

U/S109/114/147/148/149/186/323/353/379/427/435/34 IPC

State Vs. Chand

08.12.2020

**This is an application moved on behalf of applicant
seeking direction for compliance of order dated 24.09.2020.
Proceedings conducted through VC.**

Present: Ms. Sunita Rawat Ld. Counsel for the applicant.

Ld. Counsel submits that applicant has received his
vehicle and therefore, he is not pressing the application.

The application is disposed of as withdrawn.

Order be uploaded on the server.

DINESH
KUMAR

Digitally signed by
DINESH KUMAR
Date: 2020.12.08 15:52:06
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.134/20
PS Dayalpur
u/s 147/148/149/436 IPC
State Vs. Not known
08.12.2020**

**This is an application moved on behalf of the
applicant for release of vehicle on superdari.**

Proceedings conducted through VC.

Present: Shri A.A. Khan Ld. Consel for the applicant.

Report is not received from the SHO as directed on
the last date of hearing.

Issue notice to the SHO concerned to explain why
the report was not filed within time as required vide order dated
02.12.2020. Reply be filed on NDOH.

In the meantime the SHO shall also file the report as
required vide order dated 02.12.2020.

Be listed on 10.12.2020.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.08
15:50:52 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.144/20
PS Gokalpuri
U/s 147/148/149/380 IPC
State Vs Ashok @ Akash**

08.12.2020

**This is an application moved on behalf of
applicant/accused seeking extension of bail.**

Proceedings conducted through VC.

Present: Shri R.C.S.Bhadoria Ld. SPP for the State.
Shri Abhinav Jain Ld. Counsel for the
applicant/accused.

At this stage, Ld. Counsel for the applicant/accused
submits that he has instructions to withdraw the application.

Considering the submissions, the application is
disposed of as withdrawn.

Original application be filed in the court within
two days. **Order be uploaded on the server.**

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.08 15:49:28
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/08.12.2020